

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 138 OF 2019 &
IA NO. 164 OF 2019

Dated : 16th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Adani Power Maharashtra Limited

... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent (s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixit
Mr. Tushar Shrivastava
Mr. Lakshyajit Singh

Counsel for the Respondent(s) : Mr. Ashish Singh
Mr. Anup Jain for R-2

ORDER

IA NO. 164 OF 2019

(for exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel appearing for the Appellant submitted that IA No. 164 of 2019 (*for exemption from filing certified copy of impugned order*) may be allowed.

The submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.164 of 2019 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned counsel appearing for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks' i.e. on or before 02.07.2019.

APPEAL NO. 138 OF 2019

Admit.

The learned counsel appearing for the Respondent No. 2 prays for six weeks' time to file reply.

Submissions of the learned counsel appearing for the Respondent No.2, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No. 2 is granted six weeks' time to file reply i.e. on or before 29.05.2019.

Thereafter, the learned counsel appearing for the Appellant may file his rejoinder within four week's time i.e. on or before 02.07.2019.

List the matter on **06.08.2019** along with Appeal No. 177 of 2018 as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
mk/js

(Justice N.K. Patil)
Judicial Member